

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Excise Appeal No.763 of 2010

(Arising out of Order-in-Original No.CCE/BBSR-I/27/2010 dated 27.09.2010 passed by Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar.)

M/s. Birla Tyres

(Chhanpur-756056, Via Kuruda, District: Balasore, Odisha.)

...Appellant

VERSUS

**Commissioner of Central Excise, Customs & Service Tax,
Bhubaneswar**

.....Respondent

(C.R. Building, Rajaswa Vihar, Bhubaneswar, Odisha.)

WITH

Excise Appeal No.764 of 2010

(Arising out of Order-in-Original No.CCE/BBSR-I/27/2010 dated 27.09.2010 passed by Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar.)

Shri Anoj Kumar Agarwal

(Chhanpur-756056, Via Kuruda, District: Balasore, Odisha.)

...Appellant

VERSUS

**Commissioner of Central Excise, Customs & Service Tax,
Bhubaneswar**

.....Respondent

(C.R. Building, Rajaswa Vihar, Bhubaneswar, Odisha.)

AND

Excise Appeal No.765 of 2010

(Arising out of Order-in-Original No.CCE/BBSR-I/27/2010 dated 27.09.2010 passed by Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar.)

Shri P.K. Karan

(Chhanpur-756056, Via Kuruda, District: Balasore, Odisha.)

...Appellant

VERSUS

**Commissioner of Central Excise, Customs & Service Tax,
Bhubaneswar**

.....Respondent

(C.R. Building, Rajaswa Vihar, Bhubaneswar, Odisha.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

FINAL ORDER NO. 76685-76687/2023

DATE OF HEARING : 18 September 2023

DATE OF DECISION : 18 September 2023

Per : BENCH :

On matter being called, neither anybody appeared on behalf of the appellants nor is there any adjournment request in spite of notice having been sent to them well in advance. It has been noticed that the matter has come up regularly on board, but on all the earlier occasions, the appellants were unrepresented. It is appearing that the appellants are not interested in pursuing their appeals before the Tribunal.

2. In these circumstances, the appeals are dismissed for non-prosecution with liberty given to the appellants to pursue for restoration of the same only upon filing of Miscellaneous Applications.

(Dictated and pronounced in the open Court.)

Sd/

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

Sd/

**(K. ANPAZHAKAN)
MEMBER (TECHNICAL)**